

(R)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 788/2001
M.A. NO. 1711/2001

This the 19th day of February, 2002.

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Anil Kaim S/O Ganeshi Lal Kaim,
R/O S-10/A, Pandav Nagar,
Patparganj Road,
Delhi-110092.

... Applicant

(By Shri Harvir Singh, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Defence,
Govt. of India, South Block,
New Delhi.

2. Chief of Army Staff,
Army Headquarters,
New Delhi-110011.

3. Dy. Chief of Army Staff,
G.S.Branch MT-15(a),
Army Headquarters, DHQ, PO,
New Delhi-110011.

4. Shri T.S.Panwar
(CGGO Gdo I), Principal,
Military School, Chail
Shimla Hills (HP)-173217.

... Respondents

(By Shri K.K.Thakur, Advocate)

O R D E R (ORAL)

Hon'ble Shri S.R.Adige, VC(A) :

Applicant impugns respondents' order dated
12.3.2001 (Annexure P-8) and order dated 12.4.2001
enclosed with MA No.1711/2001.

2. Heard both sides.

3. Respondent's counsel has pointed out that
during pendency of the present OA, applicant has

separately filed an appeal against the impugned orders on 14.2.2002 (copy taken on record), which still remains to be disposed of by respondents.

4. Under the circumstances, we dispose of the present OA with a direction to respondents to dispose of the aforesaid appeal in accordance with law, rules and instructions, under intimation to applicant within two months from the date of receipt of a copy of this order.

5. If any grievance still survives, it will be open to applicant to seek revival of the present OA through an MA by also impugning the orders passed pursuant to these directions.

6. OA stands disposed of. No costs.


(Kuldeep Singh)

Member (J)


(S. R. Adige)
Vice-Chairman (A)

/as/

from MA for revival of OA